

GOVERNEMENT OF PUNJAB  
DEPARTMENT OF HEALTH & FAMILY WELFARE  
(HEALTH VII BRANCH)  
NOTIFICATION

In pursuance to the guidelines issued by Govt. of India, Ministry of Health & Family Welfare, Department of ISM & Homeopathy, New Delhi, the Governor of Punjab is pleased to constitute a State Medicinal Plants Board, with the following dignitaries and officers as its members.

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| 1. Minister of Health & Family Welfare,<br>Punjab.                       | <b>Chairman</b>      |
| 2. Minister of State for Health & Family Welfare,<br>Punjab.             | <b>Vice-Chairman</b> |
| 3. Principal Secretary, Department of<br>Health & Family Welfare, Punjab | <b>Member</b>        |
| 4. Secretary, Department of Forests, Punjab                              | <b>Member</b>        |
| 5. Secretary, Department of Science & Technology,<br>Punjab.             | <b>Member</b>        |
| 6. Secretary, Department of commerce & Industries,<br>Punjab.            | <b>Member</b>        |

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| 7. Secretary, Department of Finance, Punjab.                               | <b>Member</b>           |
| 8. Secretary, Department of Agriculture, Punjab                            | <b>Member</b>           |
| 9. Secretary, Welfare of SCs & BCs, Punjab,                                | <b>Member</b>           |
| 10. Secretary, Tourism & Cultural Affairs, Punjab                          | <b>Member</b>           |
| 11. Chief conservator of Forests, Punjab                                   | <b>Member</b>           |
| 12. Representative (Expert in Medicinal Plants) of Vice-Chancellor, Punjab | <b>Member</b>           |
| 13. Director Horticulture, Punjab  | <b>Member</b>           |
| 14. Director Ayurveda, Punjab  | <b>Member Secretary</b> |

2. **AIMS AND OBJECTIVES OF THE STATE MEDICINAL PLANTS BOARD**
1. To look after the formulation of policy and maintain overall coordination aimed at developing the medicinal plants sector.
  2. To harness the Export Potential which is growing in terms of the need for Raw Drugs, Herbal Medicines, Cosmetics, Toiletries, Pharmaceuticals.
  3. To expand the scope of cultivation of medicinal plants in the state.
3. **FUNCTIONS OF THE STATE MEDICINAL PLANTS BOARD**
- i) Assessment of demand/supply positions relating to medicinal plants both within the country and abroad.

- ii) Consult concerned Ministries/Department/Organizations/State/UT Governments on policy matters relating to schemes and programmes for development of medicinal plants.
- iii) Provide guidance in the formulation of proposals, schemes and programmes etc. to be taken up by agencies having access to land for cultivation and infrastructure for collection, storage and transportation of medicinal plants.
- iv) Identifications, inventorisation and quantification of medicinal plants.
- v) promotion of cultivation and conservation of medicinal plants.
- vi) Promotion of co-operative efforts among collectors and growers and assisting them to store, transport and market their produce effectively.
- vii) Setting up of data-base system for inventorisation, dissemination of information and facilitating the prevention of patents being obtained for medicinal use of plants which information is in the public domain.
- viii) Matters relating to import/export of raw material, as well as value added products either as medicine, food supplement or as herbal cosmetics including adoption of better techniques for marketing of produce to increase their reputation of quality and reliability within the country and abroad.
- ix) Undertaking and awarding of studies leading to scientific, technological research and promoting cost-effective practices for the development of medicinal plants.
- x) Development of protocols for cultivation and quality control.

- xi) Encouraging the protection of Patient Rights and IPR.
4. The Head Quarter of the Board will be at Chandigarh.
5. The Board shall meet at least once in a year.
6. Non-official Member of the Board shall be entitled for TA/DA as per rules.

Rupan Deol Bajaj  
Principal Secretary to Govt. Punjab  
Health & Family Welfare Department

Endst. No. Chandigarh, the dated

A copy is forwarded to the the following for inforamtion and necessary action:-

1. Smt. Malti S. Sinha, Secretary to Government of India, Ministry of Health & Family Welfare, Department of ISM & H, Red Cross Bhawan, New Delhi.
2. Sh. R.B.S. Rawat, Chief Exectuive officer, National Medicinal Plants Board, Department of ISM & H, Ministry of Health & Family Welfare, Government of India, Chandralok, Building, 36 Janpath, New Delhi.
3. Chief Secretary to Government of Punjab, Chandigarh.
4. All the member of State Medicinal Plants Board.
5. Special Secretary to Hon'ble Health & Family Welfare Minister, Punjab.
6. Private Secretary to Hon'ble State Health & Family Welfare Minister, Punjab.
7. The Member Secretary (Director Ayurveda, Punjab) of the State Medicinal Plants Board.

Under Secretary  
Government of Punjab  
Department of Health & Family Welfare

PHOPOSED NON OFFICIAL MEMERS OF STATE MEDICAL

PLANTS BOARD PUNJAB

1. Dr.Maya Ram Uniyal.  
New Delhi  
Eminent Herbalist.
2. Dr.CL.Kaul Head of National level  
Director,  
National Institute of  
Pharmaceutical Education  
Search, Mohali.  
Pharmaceutical.Institute.
3. Dr. Sarvikar,  
Government of India,  
Department of ISM8H  
New Delhi.  
Advisor ( Ayurvada)
4. Dr. P.D. Sharma, Ph.D.  
Department of Pharmaceutical  
Sciences,Pb.University,  
Chandigarh.  
Eminent Professor of  
Pharmaceutical Sciences.
5. Dr. RakeshPandit M.D.  
OSD\_ cum \_Nodel Officer,  
Medicinal Plants  
Board of HP Ayurveda, Deptt.  
Shimla.  
Eminent Officer  
Incharge of H.P.StateMedicina State  
Medicinal Plants
6. Dr. Shivraj Singh, MD.  
Superintendent,  
Pharmacy, Patiala.  
InchargeGovt.Central Pharmacy  
Patiala
7. Dr. B.K. Kaushik, MD  
Govt. Ayurvedic College,  
Patiala.  
Professor and Head of Deptt.  
of Dravayaguna.
8. Capt. Rajpreet Singh,  
Village Nidampur,  
Patiala.  
Reputed grower of Medicinal  
Plant in Pb. State.

9. Dr. J.P Singh.  
Dhanwantri Ayurvedic Pharmacy,  
Amritsar. Prominent Manufacturer of  
Ayurvedic medicines, in Pb.
10. Dr Manu Dubey, Rommer Research Asstt.  
Ayurvedic Medical Officer,  
H.Q, Chandigarh. I.I.K.C. Patiala.
11. Dr. Bipan Chander Sharma  
Fatehgarh Sahib. Distt. Ayurvedic & Unani office

PUNJAB GOVT. OCT. 17, 2003 (ASVN 25, 1925 SAKA)

DEPARTMENT OF HEALTH AND FAMILY WELFARE  
(HEALTH- VII BRANCH)

The 29<sup>th</sup> September, 2003

No. 2/40/2000-1HB7/24497 – In pursuance of the guidance issued by Government of India, Ministry of health and Family Welfare, Department of ISM and Homoeopathy, New Delhi the Governor of Punjab is pleased to constitute the Punjab State Medicinal Plants Board, with the following dignitaries and officers as its members:-

Designation	Particulars of the Members
1. Chairman	Health and Family Welfare, Minister, Punjab
2. Vice Chairman	Minister of State for Health and family Welfare, Punjab
3. Member	Principal Secretary to Government of Punjab, Department of Health and Family Welfare
4. Member	Vice-Chancellor Punjab Agriculture University, Ludhiana or his representative
5. Member	Executive Director Punjab State Council for Science and Technology
6. Member	Representative of Secretary, Department of Finance, Punjab
7. Member	Director Agriculture, Punjab
8. Member	Director, Tourism and Cultural Affairs, Punjab
9. Member	Principal Chief Conservator of Forests, Punjab

10. Member	Director, Horticulture, Punjab
11. Member	Representative of National Medicinal Plants Board
12. Member-Secretary	Director, Ayurveda, Punjab

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#### Non Official Members

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Sr. No.	Name	Particular of the Non – official members
1.	Dr. Maya Ram Uniyal, New Delhi	Eminent Herbalist
2.	Dr. C.L. Kaul, Director, National Institute of Pharmaceutical Education and Research, Mohali	Head of National Level Pharmacutioalnsitute
3.	Capt. Rajpreet Singh, Village Nidampur, Patiala	Reputed grower of Medicinal Plants in Punjab State
4.	Dr. J.P. Singh	Prominent manufacture of Ayurvedic Medicines in Punjab.



Sr. No.	Name	Particular of the Non-official members
5.	Shri Amarjit Singh Walia	Urmila Devi Ayurvedic Research and Medical Collage Hoshiarpur
6.	Shri Shemsher Dilwari	Co Kashmir Ayurvedic Pharmacy, Amritsar
7.	Dr. T.L Bhardwaj	Depucy Mayor, Municipal Corporation, Hoshiarpur Road Jalandhar
8.	Dr. Ramesh Kumar Nayyer	Hazipur Road, Dasuya, District Hoshiarpur
9.	Principal	Mehar Chand, Ayurvedic Collage, Jalandhar
10.	Dr. Anil Kumar	Sunder Nagar, Ludhiana
11.	Dr. Kuldip Nanda	183, Bassijana, Hoshiarpur

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2. Aim and Objective of the State Medicinal plants Board:

- I. To Formulate a sustainable policy and to maintain overall coordination aimed at developing the medicinal plant sector.
- II. To harness the Export Potential which is growing in terms of Raw Drugs, Herbal Medicine, Cosmetics, Toiletries and Pharmaceutical.
- III. To expand the scope of cultivation of Medicinal plants in state.

3. Functions of the state Medicinal Plants Board:

- I. Assessment of demand/supply position relating to medicinal plants within the state, country and international.

- II. Consult Concerned Ministries / Department / Organization/state/UT Government on policy matters relating to schemes and programmes for development of medicinal plants.
- III. Provide guidance in the formulation of proposals, schemes and programmers etc. to be taken up by agencies having access to land for cultivation and infrastructure for collection, storage and transportation of medicinal plants.
- IV. Identifications, inventorisation and qualification of medicinal plants.
- V. Promotion of cultivation and conservation of medicinal plants.
- VI. Promotion of cooperative efforts among collectors and growers and assisting them to store transport and market their produce effectively.
- VII. Setting up data base system for inventorisation, dissemination of information and facilitating the prevention of patents being obtained for medicinal use of plant which information is in public domain
- VIII. Matter relating to import/ export of raw material, as well as value added product either as medicine, food supplement or as herbal cosmetic including adoption of better techniques for marketing of produce to increase their reputation for quality and reliability within the country and abroad.
- IX. Undertaking and awarding of studies leading to scientific technological research and promoting cost-effective practices for growth and development of medicinal plants.
- X. Development of protocol for cultivation and quality control.
- XI. Encouraging the protection of Patent Right and IPR.

4. Executive Committee:

For the implementation and monitoring of the decisions of the Governing Body of the Board, shall be an Executive Committee consisting of the following:

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|-------------------------------|--|
| I. Chairman                   | Principal Secretary, Health and Family Welfare,<br>Punjab      |
| II. Member<br>representative  | Vice-Chancellor, PAU, Ludhiana or his<br>representative        |
| III. Member<br>representative | Chief Conservation of forests, Punjab or his<br>representative |
| IV. Member                    | Director, Horticulture, Punjab                                 |
| V. Member                     | Director, Ayurveda, Punjab                                     |

5. The Head Quarter of the Board will be at Chandigarh.

6. The Board shall meet at least once in a year.

7. The Board shall be an independent legal entity and may sue or may be sued in the name of the Chief Executive or any office bearer so authorized.

8. The Board shall be a body corporate having perpetual succession. It may acquire or dispose of any property. belonging to the board, shall be referred to as to the property of the board.

9. Power and Functions of the Executive Committee :

- I. The Executive Committee will meet atleast once in a quarter and will formulate its own procedure for conducting business in the meetings and keeping record of the same.
- II. The Executive Committee will exercise all such power as are delegated to it by the Governing Body from time to time and will be responsible to perform, inter alia, the following Functions :
  - (a) Implementation of decisions of the Governing Body.
  - (b) Planning, approving and monitoring of the projects.
  - (c) Prescribing terms and conditions governing the appointment of the staff.
  - (d) Creation of posts
  - (e) Approval of Annual Budget.
  - (f) Approval of Annual accounts.

10. Functions and powers of the office bearers:

(i) Chairman

The Chairman of the Governing Body Shall have the following power and duties:

- (a) The preside over all the meetings of the board of Directors.
- (b) To exercise the right to casting votes in the event of equality of votes on any issue in the meeting of the Board of Directors.
- (c) To sign the proceedings of the meeting of the Board of Directors.
- (d) To have a right to seek information from Member Secretary/ Chief Executive of the PSMPB from relating to performance of the Board and its functioning including the information relating to financial matters.
- (e) To be appellate authority in case of employees of category A.

(ii) Vice Chairman:

- (a) To act as Chairman of the meeting of the Governing body in case Chairman is not present within 15 minutes after the time appointed for holding the meeting or though present he is unwilling to act as Chairman.
- (b) Any other authority delegated by the Governing Body.

(iii) Chief Executive:

Chairman, Executive Committee will be the Chief Executive of the Board. He shall be the main implementing officer of the Board. Subject to the general superintendence, direction and control of the Governing Body and such general or special instruction that the Governing Body may give, he shall be responsible for:

- (a) Convening meetings of the governing Body.
- (b) To be the appointing authority in case of employees of category A.
- (c) To be the appellate authority in case of employees of category B.
- (d) To exercise administrative, Financial and budgetary control.
- (e) To sign the annual accounts of the Board.
- (f) Maintenance of records.
- (g) Communication with all behalf of the Board.
- (h) He shall formulate, co-ordinate and supervise all the projects of Board to ensure their successful completion and implementation.

12. Expert Committees:

The Board may constitute expert committees for different functions from time to time and prescribe their terms, conditions and terms of reference.

13. Funds of the board :

The funds of the board shall consist of the following:

- (a) Grants/Loans received from State and Central Government,
- (b) Donations and loan from person or bodies who may or may not become member.
- (c) Income from investments, and
- (d) Income from other sources.

The funds of the Board shall be utilized for achieving the objection of the Board, meeting office expenses, contingencies and other expenses necessary for the running the function of the Board.

14. Account:

The Board shall keep at its registered office, adequate and proper books of accounts according double entry system of accounting in which the following shall be entered accurately:

- (a) All sums of money received and the source there of and all sums of money send by Board and object or purposes for which sums are expended.
- (b) The Board's Assets and liabilities.

15. Audit:

(i) The accounts of the Board shall be audited by a firm of Chartered Accountants appointed by the governing Body.

(ii) Fee of the Auditors will be fixed by the Governing Body.

16. Staffing:

The Board will not make any regular recruitment of staff. It will hire only the service of the required either on contract or on deputation from Government Department/Corporations/Boards.

Chandigarh:  
The 4<sup>th</sup> September, 2003  
Punjab

D.S JASPAL,  
Principal Secretary to Government,  
Department of Health and Family Welfare